

Central Administrative Tribunal Principal Bench: New Delhi

C.P. No.41/2017
in
OA No.3892/2015

This the 13th day of July, 2017

**Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

T.M.Sampath
S/o Late Shri Munisamy Mudaliar
Aged about 61 years
R/o H.No.34, First Block, Third Main Road,
Banashankari Third Stage
Bangalore-560085. Petitioner

(Applicant in person)

VERSUS

1. Shri Shashi Shekhar,
Secretary
Ministry of Water Resources,
River Development & Ganga Rejuvenation
Shram Shakti Bhawan
Rafi Marg, New Delhi.
2. Shri S.M. Husain,
Director General
National Water Development Agency
18-20 Community Centre, Saket,
New Delhi-110017. ... Respondents

(By Advocate: Shri R.N.Singh)

O R D E R(Oral)

By Hon'ble Mr.V. Ajay Kumar, Member (J): -

Heard the applicant in person and Shri R.N.Singh, learned counsel for the respondents.

2. It is admitted by the applicant that the respondents have substantially complied with the order of this Tribunal and paid certain amounts. However, the applicant submitted that the due and drawn statement has not been furnished to him.

3. In the circumstances, and in view of substantial compliance of the order of this Tribunal, the CP is closed. Notices issued are discharged. However, respondents shall furnish the due and drawn statement to the applicant for the amount paid within four weeks. No costs.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

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